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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 10th September, 2026.

L. A. BILL No. 26 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Municipalities (Fourth Amendment) Act, 2026.

Short title,
and
commence-
ment.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

[1]

B. 86-1

Amend-
ment of
Section 2.
(Act No.11
of 2019).

2. In the Telangana Municipalities Act, 2019 (hereinafter referred to as the principal Act), in section 2, after clause (97), the following new clause shall be inserted, namely;

“(97A) “Transgender person” means –

(i) a person having such socio-cultural identities as kinner, hijra, aravani and jogta, or eunuch, or a person with intersex variations specified below or a person who, at birth, has a congenital variation in one or more of the following sex characteristics as compared to male or female development:-

(a) primary sexual characteristics;

(b) external genitalia;

(c) chromosomal patterns;

(d) gonadal development;

(e) endogenous hormone production or response, or such other medical conditions; or

(ii) any person or child who has been, by force, allurement, inducement, deceit or undue influence, either with or without consent, compelled to assume, adopt, or outwardly present a transgender identity, by mutilation, emasculation, castration, amputation, or any surgical, chemical, or hormonal procedure or otherwise:

Provided that it shall not include, nor shall ever have been so included, persons with different sexual orientations and self-perceived sexual identities.”.

Amend-
ment of
Section 5.

3. In the principal Act, in section 5, in sub-section (5), –

(i) the second proviso thereunder shall be omitted;

(ii) after the existing proviso, the following shall be added; namely,—

“(5A) In the case of Municipal Corporation, One Transgender person shall be co-opted by the members specified in sub-sections (2) and (3), in the manner prescribed. Such transgender person shall be a registered voter of the Municipal Corporation and shall have attained the age of not less than twenty-one (21) years as on the date of notification:

Provided that the members co-opted under sub-sections (4), (5) and (5A) shall have the right to participate in the meetings of the Municipal Corporation but shall have no right to vote.”.

STATEMENT OF OBJECTS AND REASONS

Urban Local Bodies (ULBs) in Telangana play a pivotal role in urban planning, delivery of civic services, and promotion of participatory local self-governance, in accordance with the mandate of the Telangana Municipalities Act, 2019. The State has constantly pursued progressive reforms aimed at strengthening inclusivity, transparency, accountability, and citizen participation in Municipal Administration, with a clear emphasis on upholding the dignity and equality of every citizen as core values of democratic governance.

It is noticed that the "Transgender Persons" constitute a historically marginalized and socially excluded group, in the State of Telangana and whose lived experiences in urban areas are often marked by denial of dignity, systemic discrimination, and limited access to basic civic entitlements such as housing, sustainable livelihoods, healthcare, sanitation, mobility, and safe use of public spaces. While welfare schemes and targeted interventions have been introduced to address immediate needs, the absence of institutional representation in local governance structures has constrained their ability to participate meaningfully, with dignity and equality, in decisions making that directly affect their lives.

It has, therefore, been considered to have the representation of a transgender person as Co-option member in the Urban Local Bodies so as to strengthen gender-responsive planning and budgeting, enabling Urban Local Bodies to mainstream gender equality across municipal programmes, infrastructure investments, and service delivery mechanisms.

Accordingly, the Government proposes to amend the Telangana Municipalities Act, 2019 to enable to co-opt a 'Transgender Person' as a Member in Municipal Corporation with the objective of affirming the constitutional principles of dignity, equality, and non-

discrimination, ensuring meaningful representation, and enabling informed, empathetic, and equitable decision-making at the urban local governance level, including during formulation and implementation of municipal budgets, by undertaking suitable legislation.

This Bill seeks to achieve the above objectives.

A. REVANTH REDDY,
CHIEF MINISTER.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provision of the Bill regarding delegated legislation is thus of normal type and is mainly intended to cover matters of procedure.

A. REVANTH REDDY,
CHIEF MINISTER.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Municipalities (Fourth Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. REVANTH REDDY,
CHIEF MINISTER.

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).